

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 1264/2013

M.A. No. 379/2014

New Delhi, this the 8<sup>th</sup> day of December, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)**

Sandeep Garg,  
S/o Shri S.S. Garg,  
R/o 1032, Sector 11,  
Chandigarh – 160011.

.. Applicant

(By Advocate : None)

Versus

1. Union of India through :  
Secretary to Government of India,  
Ministry of Petroleum & Natural Gas,  
Shastri Bhawan,  
New Delhi-110001.
2. Government of Haryana through :  
Chief Secretary to Government of Haryana,  
GAD, Civil Secretariat,  
Chandigarh.
3. Union of India through :  
Secretary to Government of India,  
Ministry of Personnel, Public Grievances & Pension,  
Department of Personnel & Training (DOP&T),  
North Block, New Delhi-110001.

.. Respondents

(By Advocate : Dr. Ch. Shamsuddin Khan for R-1 & 3)

**ORDER (ORAL)**

None has appeared on behalf of the applicant on 14.09.2016, 25.10.2016, and even today.

2. It seems that the applicant is no longer interested in pursuing this matter. The O.A. is, therefore, dismissed in default for non-prosecution. No costs.

(P.K. Basu)  
Member (A)

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